

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, New Delhi- 110 011**

POLICY CIRCULAR NO. 34(RE –2000)/1997-2002 Dated: 13.12.2000

To

**All Licensing Authorities
All Commissioners of Customs,**

**Attention is invited to Notification No. 44 (RE-2000) /97-2002, dated 24.11.2000.
References / representations have been received regarding the date of compliance of this notification.**

In this regard it is clarified that:

“Conditions imposed on import through the above mentioned notification shall not be applicable on imports where the irrevocable letter of credit was established prior to the date of notification and imports have been made within the original validity of such irrevocable letter of credit. It is further clarified, that these conditions shall not be applicable on imports where shipments have been made prior to date of notification as per Paragraph 15.14 of Handbook of Procedures, Vol.I.”

Representations have also been received seeking clarification whether provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, are applicable to only 131 products, listed in Notification No. 44, on which quality standards have been applied. In this context, it is clarified that, provision regarding applicability of Indian Quality Standards on 131 product is an independent provision. The conditions regarding compliance of the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, will be applicable on import of all pre-packaged products, as these are applicable on similar domestically manufactured products.

This issues with approval of Director General of Foreign Trade.

**(O . P. Hisaria)
Deputy Director General of Foreign Trade**